

**Central Administrative Tribunal
Principal Bench**

OA No. 151/2018
MA No. 145/2018

New Delhi this the 5th day of July, 2019

Hon'ble Ms. Nita Chowdhury, Member (A)

1. Ms. Sonam Dabas,
D/o Late Sh. RK Dabas,
Aged about 26 years,
R/o H.No.188, Pooth Kalan,
Delhi-110086
Presently posted at: SKV Prahaldapur
2. Ms Poonam Rani,
W/o Sh. Prem Chand,
Aged about 32 years,
R/o 127/A, Munirka Village,
Near Babulal Chowk,
PO JNU, New Delhi-110067
Presently posted at:
Govt. Co-ed Sr. Secondary
School, RK Puram, Sector 6
3. Ms. Poonam,
D/o Sh. Nate Singh,
Aged about 26 years,
R/o Ward No.1, Near
Shiv Mandir Jatwara, Sonipat,
Haryana,
Presently at New Delhi,
Presently posted at:
SKV, Prahaldapur
4. Ms. Shilpi Basista,
W/o Sh. Avtar Tanwar,
Aged about 29 years,
R/o H.No.1, Shanker Bhavan,
Main Asola Extension,
Delhi-110074
Presently posted at PDSKV,
Fatehpur, Beri, South Delhi-110074
5. Ms. Shikha Saini,
D/o Sh. Satpal Saini,
Aged about 27 years,
R/o H.No.655, Saini Mohalla,
Nangloi, Delhi-110041
Presently posted at
GSKV, Shivram Park,
6. Ms. Iffat Jahan,
D/o Sh. Jaheer Ahmed,

Aged about 32 years,
 R/o 43, RPS, DDA Flats,
 Mansarovar Park, Shahdara,
 Delhi,
 Presently posted at:
 GGSSS No.2, Seelampur,
 North East Delhi

(All are working as Primary School Teachers Gp.'C') - Applicants

(By Advocate: Mr. Karan Chawla for Mr. Nilansh Gaur)

VERSUS

1. Government of NCT of Delhi,
 Through its Chief Secretary,
 Delhi Secretariat, Players Building,
 ITO, New Delhi-110002
2. Directorate of Education,
 Through Director of Education,
 Old Secretariat, Civil Lines,
 New Delhi-110054
3. Sarva Shiksha Abhiyan (SSA)
 UEE Mission, Department of Education,
 Through its State Project Director,
 District North Lucknow Road,
 Delhi-110054 - Respondents

(By Advocate: Mr. Sameer Sharma)

ORDER (Oral)

MA No. 145/2018 for joining together is allowed for the reasons stated therein.

2. The applicants have filed the present OA, seeking the following reliefs:-

- “8.1 The respondents be directed to allow the applicants the extended Maternity Leave for a period of 26 weeks with full salary with all consequential benefits; and
- 8.2 Any other relief which this Hon’ble Tribunal may deem fit and appropriate, in the circumstances of the case.”
- 3. Counsel for both the parties submit that the reliefs asked for in this OA have been granted to the applicants.

4. In view of the common statement recorded above, nothing remains to be decided in this OA and the same is disposed of as such. No order as to costs.

(Nita Chowdhury)
Member (A)

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